

which is in the ultimate interest of consumers as well as manufacturers.

(c) and (d). The Drugs (Prices Control) Order, 1995 has been issued in exercise of the powers conferred by Section 3 of the Essential Commodities Act, 1955. Any contravention of any of the provisions of DPCO 1995 is punishable in accordance with the provisions of the Essential Commodities Act, 1955. The Associations of the Pharmaceutical Industry have been advised to caution all their members to exercise restraint and self-discipline in respect of prices of medicines, which have gone out of price control and ensure that their prices are not raised unreasonably so that the Government is not constrained to exercise its powers to bring these medicines under price control.

Consumer Courts

*12. SHRI M.V.V.S. MURTHY:
SHRI TARA SINGH:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned Consumer Courts in doldrums' as reported in the Statesman dated January 30, 1995;

(b) whether any amount has been sanctioned for the Consumer Courts;

(c) if so, the manner in which the amount is likely to be distributed to Union Territories/State Governments;

(d) whether the Government have ever reviewed the functioning of the Consumer Courts; and

(e) if so, the details thereof and factors responsible for steep increase in cases in these Courts?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): (a) Yes, Sir.

(b) and (c) An amount of sixty one crores has been agreed to, in principal, by the Planning Commission for disbursement. However, no amount has been sanctioned so far. The Ministry has sent a scheme to the Planning Commission suggestion the manner in which the amount is to be distributed to the State Governments and Union Territories.

(d) and (e) The National Consumer Disputes Redressal Commission organized an All India Conference of Presidents and Members of the State Commissions on 24th January, 1994, whether the Statewise position of pendency was reviewed and recommendations were made to provide additional infrastructure, staff, funds etc. Government also reviews the position of pendency of cases in consumer courts from time to time. The main factors responsible for the steep rise in pendency of cases are frequent adjournments and irregular attendance particularly in District fora.

[Translation]

Employment to Tribals

*13. SHRI N.J. RATHVA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether there is any proposal under the consideration of the Government to provide employment to the tribals in the various States;

(b) if so, the details thereof; and

(c) the time by which the proposal is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG): (a) to (c). The various schemes launched by the Ministry of Rural Development, namely, the Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY) and Employment Assurance Scheme (EAS) are beneficial to the tribals and other weaker sections of the society. The Nehru Rozgar Yojana (NRY) launched by the Ministry of Urban Development caters to the creation of employment for urban poor target groups and beneficiaries belonging to the weaker sections as well as Scheduled Tribes which constitute special target groups.

[English]

Coconut Development Board

*14. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Coconut Development Board has been revived/revamped;

(b) if so, the details thereof;

(c) the amount allocated by the Government to the Coconut Development Board during 1994-95;

(d) the broad details of the performance of the Board during this period;

(e) whether any study has been made by the Government recently to determine the production and productivity of coconut in the major coconut growing states; and

(f) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) and (b) Coconut Development Board is presently working with almost full complement of members including a full time Chairman who has been appointed recently.

(c) An amount of Rs. 2032 lakhs had been allocated to the Coconut Development Board under Budget Estimates for 1994-95.

(d) A Statement in enclosed.

(e) No, Sir.

(f) The question does not arise.

Statement

The 8th Plan Scheme 'Integrated Development of Coconut Industry in India' is being implemented by the Coconut Development Board in 19 States/UTs. The progress reported under various components during 1994-95 is as following:—

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Targets for 1994-95		Achievements during the year	
		Phy.	Fin.	Phy.	Fin.
1	2	3	4	5	6
1.	Production and distribution of Planning material:				
	(a) Establishment of DSP Farm	280 ha.	71.15	220 ha.	39.349
	(b) Nursery attached to DSP Farms	3.0 lakh seedlings	43.30	1.21 lakh seedlings sown	7.038
	(c) T×D Scheme	4.5 lakh seedlings	42.187	1.5 lakh nuts sown	9.677*
	(d) Regional coconut nursery	Establishment & maintenance of 2 nurseries	4.275	One nursery started in Nagaland	0.713
	(e) Seed Procurement Unit	5.0 lakh seed nuts	2.94	12.352 lakhs	1.083
2.	Expansion of Area				
	(a) Fresh Planting	3690 ha.	110.70	3834 ha.	106.275
	(b) 2nd year maintenance	10391 ha.	142.311	1141 ha.	12.422
	(c) 3rd year maintenance	8987 ha.	137.159	133 ha.	1.086
		33750 ha.	936.778	—	372.026*
3.	Integrated Farming in coconut holdings for productivity improvement.				
4.	Integrated control of leaf eating caterpillar	7 million parasites	11.211	rearing parasites going on	3.823
5.	Coconut Technology Development Centre	Setting up pilot plant for coconut processing. Sponsoring research project providing assistance to industrial units, co-operative societies, artisans	129.45	For the setting up pilot plant the allotment of site is under consideration of the Govt. of Kerala. One co-operative society given financial assistance of Rs. 1 lakh for copra making. 23 farmers were given assistance for improved copra dryers. Research project on 'Spraydrying of coconut milk' completed.	

* Funds released to the State Govts. They will report full achievements, later.

1	2	3	4	5	6
6.	Extension and Publicity	Publication of journals, books, booklets, promotional activities, training programmes, and exhibitions etc.	73.10	Besides performing these activities the CDB has assisted the Doordharshan in the production of a series on coconut in 15 episodes. Participated in 14 exhibition/seminars. A series will be broadcast by the AIR, Kozhikode under the technical guidance of the Board shortly.	22.38
7.	National information Centre	Conducting surveys, project evaluation maintenance of database on coconut and consultancy cell attached to headquarters.	9.72	A survey on technology for productivity improvement progressing survey on disease indexing is being initiated, and, inputting into database is also progressing.	1.864
TOTAL (Scheme)			1714.281		588.392
Administration			317.340		130.587
GRAND TOTAL			2031.621		718.979

DSP—Demonstration-cum-Seed Production Farms.

Assistance from Japan

*15. DR. LAXMINARAYAN PANDEY:
SHRI CHETAN P. S. CHAUHAN:

Will The Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government of Japan has evinced interest in providing assistance for caying out forestry projects in Rajasthan, Karnataka, Kerala and Himachal Pradesh;

(b) whether the Government of Japan has also agreed to assist the environmental conservation project for Upper and Lower lakes of Bhopal and industrial pollution control project for Calcutta;

(c) if so, the details thereof alongwith the financial assistance to be provided/provided in each case; and

(d) the present status of these projects?

THE MINISTER OF STATE THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):
(a) The Government of Japan, through the Overseas Economic Cooperation Fund (OECF), is providing financial assistance for two forestry Projects in Rajasthan. Another Forestry Development Project in Rajasthan has been negotiated with the OECF recently. An OECF fact finding mission is looking into forestry projects for Gujarat, Karnataka and Tamil Nadu.

(b) Negotiations have also been held with the OECF

recently for providing assistance for the project on Conservation and Management of upper and lower lakes of Bhopal and Industrial Pollution Control in West Bengal;

(c) and (d) The details and status of the projects are given in the Enclosed Statement.

Statement

1. Afforestation and Pasture Development along Indira Gandhi Canal (Rajasthan).

This project is under implementation since 1991 at a cost of Rs. 107.50 crores. This is being implemented in Bikaner and Jaisalmer Districts in Rajasthan. The OECF is providing 85% of the expenditure incurred on the project. Upto Sept. 1994, 1053 million Yen have been reimbursed by the OECF.

2. Afforestation Project for the Aravalli Hills. Rajasthan.

The implementation of this Project was started in 1992-93 at a total cost of Rs. 166.90 crores in the Aravalli Hills of ten Districts in Rajasthan. Till Sept. 1994, the OECF have reimbursed 1361 million Yen against the expenditure incurred on the project. The OECF assistance is 85% of the total expenditure incurred.